

Gadgil formula for inter-State distribution of Central Plan assistance

257. SHRI N. P. CHENGALRAYA: NAIDU: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government have decided to modify the Gadgil formula for inter-State distribution of Central Plan assistance;

(b) if so, what are the proposed modifications;

(c) whether the State Governments who had opposed the Gadgil formula have now agreed to the proposed modification; and

(d) if so, how these modifications are likely to be beneficial to these States?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) to (d) The question of modifying the Gadgil formula for the inter-state distribution of Central assistance is under consideration of the National Development Council, which is scheduled to meet on 24th and 25th of February, 1979. The Council is seized of a number of alternative formulae, whose impact would vary from State to State.

Permission to ex-rulers of States to fly their flags

258. SHRI KISHAN LAL SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the rulers of the erstwhile Indian princely States have been permitted by Government to hoist their former princely flags on their buildings; and

(b) if so, what are the details in this regard and whether Government have any proposal to advise them to discontinue this practice?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) No, Sir. Although the former rulers are not debarred from exercising such rights as are available to them as ordinary citizens, the flying of flags by them as a matter of privilege has ceased to exist on the commencement of the Constitution (26th Amendment) Act, 1971, on 28th December, 1971.

(b) Does not arise.

Murder and Suicide cases in Delhi

259. SHRI SWAMI DINESH CHANDRA: SHRI N. K. P. SALVE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of murders including suicide cases that have come to notice during the years 1978 and 1979 in Delhi;

(b) the number of cases in which culprits in the murder cases have not been apprehended so far; and

(c) the main reasons for increase with number of cases of murder and suicide cases and the steps taken by the Government to ensure that the culprits are brought to book to improve the crime situation in the Capital?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) The requisite crime figures are as below:—

	1978	1979 (up to 31-1-79)
Murder	182	10
Suicide	161	14

(b) 53 cases of murder remained unsolved during 1978 and 4 in 1979 (up to 31-1-1979).

(c) The crime situation is well under control. There were 182 cases of murder in 1978 as compared to